

Amendments in RTI Act

†2188. SHRI PRABHAT JHA: Will the PRIME MINISTER be pleased to state:

- (a) whether the proposed amendments in the Right to Information Act, 2005 are going to be implemented;
- (b) if so, whether these amendments are under consideration keeping in view the widespread protest therefor;
- (c) if so, the details thereof;
- (d) the proposed amendments in the Act; and
- (e) the details of the amendment provisions against which protest is being lodged?

THE MINISTER OF STATE OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) to (e) The Government proposes to strengthen right to information by suitably amending the laws to provide for disclosure by government in all non strategic areas. In this regard, it is proposed to review the number of organizations in the second schedule to the Right to Information Act, 2005 and make rules for more disclosure of information by public authorities. Government has received representations expressing doubts about the proposed amendments. Non-Governmental Organisations and Social activists will be consulted on the proposed amendments.

Discontinuation of central schemes in Bihar

†2189. SHRI RAJ MOHINDER SINGH MAJITHA:
SHRI SHIVANAND TIWARI:

Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that the State Government of Bihar has urged to discontinue central schemes;
- (b) if so, the facts thereof and whether through this request, financial assistance has been sought for schemes proposed to be formulated by the State Government for the needs of the State; and
- (c) if so, the facts thereof and the decision taken by Government to take action upon this proposal so far?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI V. NARAYANASAMY):

(a) No, Sir.

(b) and (c) Do not arise.

Annual growth rate of GDP

†2190. SHRI SHIVANAND TIWARI:
SHRI RAVI SHANKAR PRASAD:

Will the PRIME MINISTER be pleased to state:

†Original notice of the question was received in Hindi.